

12.

20-4-04

MA 545/04

OA 3037/03

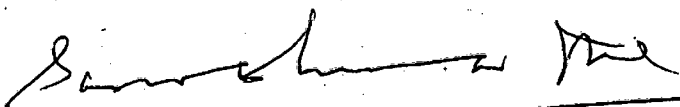
6

Present:- Sh. N. S. Tyagi, Counsel for applicant.
Sh. S. K. Gupta, Counsel for respondents.

Sh. Tyagi, l.c. Counsel has submitted that he has no objection to the prayer made by the respondents seeking some more time to comply with the orders of the Tribunal as passed in OA 3037/03 on 9-1-04. l.c. Counsel for the applicant has also incidentally submitted that the necessary orders in this regard has already been made in the meantime, passed by the respondents.

2. Having regard to the submissions of l.c. Counsel for the parties, MA is allowed and the respondents are directed to ensure that orders of this Tribunal as passed in OA mentioned above be complied with by 30-4-04.

3. With this, MA stands disposed of.


Chairman (The)
M (A)

/ 2,